

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1972/2014

New Delhi, this the 22nd day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Gautam Kumar Mukherjee,
aged 46 years, DPA 'B',
S/o Late Shri Arun Kumar Mukherjee,
R/o Flat No. 6/1, New Minto Road Hostel,
Block-1, New Delhi – 110002.

...Applicant

(By Advocate: Mr. Padma Kumar S.)

Versus

1. Union of India,
Through Secretary to the Govt. of India,
Ministry of Labour & Employment,
Shram Shakti Bhavan,
New Delhi – 110001.

2. Director General,
Directorate General of Employment & Training,
Ministry of Labour & Employment,
Shram Shakti Bhavan,
Rafi Marg, New Delhi-110001.

...Respondents

(By Advocate: Mr. Manjeet Singh Reen)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman:-

Mr. Padma Kumar S., learned counsel for the applicant, submits that on account of the developments that have taken place during the pendency of the OA, the relief as claimed in this OA becomes untenable and it needs

to be claimed in a different form. Therefore, he sought permission to withdraw the OA with liberty to the applicant to file a fresh OA.

2. Permission is accorded. The OA is dismissed as withdrawn. It shall be open to the applicant to file a fresh OA for claiming relief, if any. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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